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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **O.M.P. (COMM) 259/2023**

HIRANMAYE ENERGY LIMITED

.....Petitioner

Through: None.

versus

TECHNICO (INDIA) PRIVATE LIMITED

.....Respondent

Through: None.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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15.04.2025

1. None for the parties.
2. On 10.12.2024, the Court had noted the submissions of counsel for the Petitioner made on 18.01.2024 that Petitioner was undergoing insolvency proceedings and an IRP had been appointed.
3. Time was sought to file vakalatnama on behalf of IRP.
4. Neither of the parties were in a position to indicate the status of the insolvency proceedings and the matter was adjourned for today.
5. Vakalatnama has not been filed on behalf of IRP.
6. In the interest of justice, adverse orders are deferred for today.
7. Vakalatnama, if any, will be filed on behalf of the IRP within two weeks from today.
8. List on 25.07.2025.

JYOTI SINGH, J

APRIL 15, 2025/RW

This is a digitally signed order.

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